

about the NPT and whether the United States changed their stand. Shall I produce for you the press reports which have given the voting pattern? Will you say that you do not read them at all? You cannot get away by merely saying something about ladies and all that and not answering the question.

SHRI S. KUNDU: Sir, again she knows the answer well. She knows the answer very well.

SHRIMATI MARGARET ALVA: But I want you to tell me about your stand.

SHRI S. KUNDU: Again, Sir, I would say that it does not change our stand on the NPT. It does not change our stand at all.

MR. CHAIRMAN: All right. Question Hour is over. We have to take up the next item.

### WRITTEN ANSWERS TO QUESTIONS

पाकिस्तान अधिकृत काश्मीर पर भारत का दावा

\* 512. श्री गुरुदेव गुप्ता : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार जम्मू और काश्मीर के उस भाग पर, जो पाकिस्तान के अवैध कब्जे में है, अपने दावे पर जोर नहीं दे रही है; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

†[India's claim on Pakistan-occupied Kashmir

\*512. SHRI GURUDEV GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government are not asserting their claim on that part of Jammu and Kashmir which is under the illegal occupation of Pakistan; and

(b) if so, what are the reasons therefor?]

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

†[THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) No, Sir.

(b) Does not arise.]

### Territorial jurisdiction of the Industrial Tribunal-cum-Labour Courts

\*515. SHRI SYED AHMAD HASHMI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of the industrial tribunals and labour courts functioning under the Central Government at present for adjudication of labour disputes with the respective jurisdiction;

(b) what is the basis of demarcation of their territorial jurisdiction and what are the reasons for an inequitable distribution thereof;

(c) whether it is a fact that the industrial-cum-labour tribunal at Delhi has all-India jurisdiction whereas the tribunal at Jabalpur is not having sufficient work; and

(d) what steps Government propose to take to ensure an equitable distribution of work to all labour tribunals and courts?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b) There are eight Central Government Industrial Tribunal-cum-Labour Courts and all of them have jurisdiction over the whole country. There is no distribution of jurisdiction on ter-